to all State Pollution Control Boards, directions to producers for compliance of the provisions related to reduction of hazardous substance, general directions to Government Departments and Public Sector Undertakings for implementation of the provision relating to the disposal of the e-waste. In addition, directions have been issued under Section 5 of the Environment (Protection) Act, 1986 to Uttar Pradesh Pollution Control Board, Delhi Pollution Control Committee and to District Magistrate of Moradabad in UP for immediate closure of all illegal and unauthorized e-Waste recycling units operating in Loni, Behta, Hajipur and Rahul Garden area of Uttar Pradesh; Mandoli and Seemapuri areas of Delhi; and Moradabad in UP, respectively.

## Eco-sensitive zones near sanctuaries and national parks

†2337. SHRI RAM VICHAR NETAM: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether the compulsory norms have been prescribed by Government for demarcation of eco-sensitive zones in the areas near various sanctuaries and national parks in the country;

(b) whether the proposals of Gujarat Government for demarcation of 15 ecosensitive zones in the State is pending with Government; and

(c) if so, whether the said proposals fulfills the compulsory norms for demarcation and the time likely to be taken for their demarcation?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) Guidelines have been prepared by the Ministry of Environment, Forest and Climate Change for preparation of proposals by the State Governments for declaring Eco-sensitive Zones (ESZs) around National Parks and Sanctuaries including demarcation of ESZ areas.

(b) and (c) Of the 17 ESZ proposals of Gujarat Government received in the Ministry for 21 protected areas in the State of Gujarat, final notifications have been issued for 8 protected areas, draft notifications have been issued for 7 protected areas and 4 have been approved for draft notification. ESZ proposals based on Guidelines are notified as draft for inviting objections, comments and views of the various stakeholders which are considered in an Expert Committee on ESZ in the Ministry. Based on the recommendations of the ESZ Committee, the Ministry notifies the ESZ proposals within a time limit of 545 days specified under the Environment (Protection) Rules, 1986.

<sup>&</sup>lt;sup>†</sup> Original notice of the question was received in Hindi.